

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 197/MP/2015

- Subject : Petition for Transmission Network for conveyance of power from the generating stations to the injection points of the Railway network under Regulation 7 read with Regulation 12 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Open Access and Medium Term Open Access in the Inter State transmission and related matters) Regulations 2009.
- Date of hearing : 15.9.2015
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner : The Indian Railways
- Respondent : Power Grid Corporation of Indian Limited
- Parties present : Shri M.G. Ramachandran, Advocate, Indian railways
Ms. Anushree Bardhan, Advocate, Indian railways

Record of Proceedings

Learned counsel for the petitioner submitted that the present petition has been filed seeking directions to the respondents to grant connectivity and open access.

2. Learned counsel for the petitioner further submitted that Section 14 of the Electricity Act, 2003 provides that the Appropriate Government shall be a deemed licensee to transmit or distribute electricity or undertake trading in electricity and is not required to take licence for the purpose. Since, Indian Railways is a Department of the Central Government, it is a deemed licensee for transmission and distribution of electricity. Learned counsel submitted that the petition has been filed for a clarification that Indian Railways is a deemed licensee and is entitled to distribute and supply electricity for its operations.

3. After hearing the learned counsel for the petitioner, the Commission admitted the petition and directed to issue notices to the respondents.

4. The Commission directed the petitioner to serve a copy of the petition along with dasti notice on the respondents immediately. The respondents were directed to file their

replies by 17.9.2015 with an advance copy to the petitioner who may file its rejoinder, if any, by 21.9.2015.

5. The petition shall be listed for hearing on 23.9.2015 at 14.30 hrs.

By Order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**